

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 124
(IB)-397(PB)/2018

IN THE MATTER OF:

Bank of India

.... Applicant/petitioner

Vs.

Basic India Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 29.11.2019

Coram:

SH. AJAY KUMAR VATSAVAYI
HON'BLE MEMBER (JUDICIAL)

SH. S.K MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP

Ms. Medha Tandon, Adv. with Ms. Seema Jangid, CS
for RP

For the respondent

Mr. Rishi Kapoor, Mr. Kartik Bhardwaj, Mr. Abhay
Kaushik, Mr. Abhay Gupta, Advs.

Ms. Rakshita Goyal, Adv. for Ms. Manisha Agarwal
Narain, Adv. for HSWC

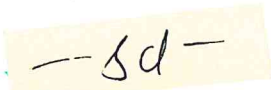
ORDER

CA-1155(PB)/2019:-

This application has been filed by Mr. Athar Zia, ex.-director of the corporate debtor seeking to declare him as eligible resolution applicant. It is stated that he was disqualified as a resolution applicant on the ground that he is a wilful defaulter. Hon'ble High Court of Delhi in Writ Petition (c) No. 3404 of 2019 on 08.07.2019 has set aside the order under which he was declared as 'wilful defaulter'. The applicant shall file an affidavit with respect to what steps taken by him after the order of the Hon'ble Delhi High Court.

List on 17.12.2019.


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)


(AJAY KUMAR VATSAVAYI)
MEMBER (JUDICIAL)